

(For Judgment)

RECORD OF PROCEEDINGS

S U P R E M E C O U R T O F I N D I A

CRIMINAL APPEAL NO. OF 2007

[Arising out of SLP(Cr1.) No. 6341/2006]

RAVI @ RAVICHANDRAN
Appellant(s)

Ap

VERSUS

STATE REP. BY INSPECTOR OF POLICE
Respondent(s)

Re

Date: 27/04/2007

This matter was called on for pronouncement
of Judgment today.

For Appellant(s)

Mr. Satya Mitra Garg, Adv.

For Respondent(s)

Mr. V.G. Pragasam, Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the
Judgment of the Bench comprising of His Lordship and
Hon'ble Mr. Justice Markandey Katju.

Leave granted.

The impugned judgment is set aside and the appeal is

allowed in terms of the signed judgment. The appellant shall be released forthwith, if not required in any other case.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER

(Signed reportable Judgment is placed on the file)